



2026:AHC-LKO:40553

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4024 of 2026

Suraj Raidas

.....Applicant(s)

Versus

State Of U.P. Thru. The Prin. Secy. Deptt. Of
Home Govt. Of U.P. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Apoorv Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Heard learned counsel for the applicant, learned A.G.A for the State of U.P. and perused the record.
2. The present bail application has been filed on behalf of the applicant in F.I.R. No. 382 of 2025 under Sections 3(1) U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986, Police Station Beniganj, District Hardoi, with the prayer to enlarge him on bail.
3. Submission of learned counsel for the applicant is that the applicant is innocent person and has been falsely implicated in the case and is in jail since 09.11.2025. It is further submitted that in the gang chart, two cases have been shown and in both the cases, applicant is on bail. Learned counsel for the applicant also submits that the applicant undertakes that he will not involve in any activity, which is against the law. It is, thus, submitted that the applicant is entitled for bail. It is also submitted that in case of being enlarged on bail, he will not misuse the liberty of bail.
4. Learned A.G.A. opposes the prayer for grant of bail, but fairly concedes that in the case mentioned in the gang chart, applicant is on bail.
5. Considering the submissions of learned counsel for parties and

going through the record as also in view of the statement made by the learned counsel appearing on behalf of the applicant that the applicant will not involve in any activity, which is against the law, the twin conditions contained under Section 19 (4) of the U.P. Gangsters and Anti-Social Activities (Prevention) Act stand satisfied.

6. In view of above, I am of the view that the applicant is entitled to be released on bail, accordingly, present application is **allowed**.

7. Let applicant, namely, **Suraj Raidas** be released on bail in F.I.R. No. 382 of 2025, on his furnishing personal bond of Rs.20,000/- and two reliable sureties each of the like amount subject to following conditions:-

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC/269 BNS.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C./84 BNS, may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court

shall initiate proceedings against him, in accordance with law, under Section 174-A IPC/209 BNS.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 BNS. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

8. Any violation of above conditions will be treated misuse of bail and the court below will be at liberty to pass appropriate order in the matter regarding cancellation of bail.

(Rajeev Singh,J.)

June 9, 2026

GauraV/-